

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3841
ANSWERED ON:16.12.2011
PLAN FOR CHILD RIGHTS
Raghavan Shri M. K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has commissioned/conducted any study to review the efficacy of provisions regarding Child Rights in the Eleventh Five Year Plan;
- (b) if so, the details and the outcome thereof;
- (c) whether the Government proposes to make some new provisions regarding Child Rights in the Twelfth Five Year Plan;
- (d) if so, the details thereof;
- (e) the number of States that have set up their own Child Rights Commissions; and
- (f) the role likely to be played by National Commission for Protection of Child Rights in protection of child rights in coordination with these commissions?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): No Madam.
- (c) & (d): Securing the rights of children through policies and programmes is a continuous exercise, which will continue in the Twelfth Five Year Plan.
- (e): State Commission for Protection of Child Rights (SCPCR) has been set up in 12 States under Section 17 of The Commissions for Protection of Child Rights (CPCR) Act, 2005.
- (f): Though the CPCR Act, 2005 does not indicate formal linkages of National Commission for Protection of Child Rights (NCPCR) with SCPCRs, however, NCPCR is in constant touch with SCPCRs with regard to various matters of child rights protection viz disposal of complaints of child rights violation, advocacy on child right issues, organizing consultations on issues of concern to children etc.